Item No. 10



# Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 6695/2020 (SWP No.1538/2018)

Monday, this the 1st day of March, 2021

(Through Video Conferencing)

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Pradeep Kumar, Member (A)

Dr. Faizan-i-Asrar, age 35 years d/o Mohammad Iqbal Nazki r/o Tailbal Srinagar

..Applicant

(Mr. R A Bhat, Advocate)

#### Versus

- 1. State of Jammu & Kashmir, through Commissioner-cum-Secretary to Government, Health and Medical Education Department, Civil Secretariat, Srinagar.
- 2. Director Health Services, Kashmir Srinagar
- 3. Principal Govt. Medical College Srinagar

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

#### ORDER (ORAL)

### Mr. Justice L. Narasimha Reddy:

The applicant was appointed as Assistant Surgeon/ Medical Officer in the year 2011 in the Department of Health Services, Kashmir. She intended to apply for the post of Registrar in response to the Advertisement Notice No.04/18 dated 23.05.2018. Since the respondents were not forwarding her application and declining to issue 'No Objection Certificate' (NOC), she filed SWP No.1538/2018 before the Hon'ble High Court of Jammu & Kashmir. An interim order was passed by the

Hon'ble High Court on 11.07.2018, directing the respondents to allow her to compete in the process of selection, notwithstanding the issuance of NOC, at her risk and responsibility.

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- 2. The respondent No.3 filed a counter affidavit. It was stated that though the applicant was selected for the post of Demonstrator in the Department of Bio Chemistry in Govt. Medical College, Srinagar, she could not be admitted on account of non-production of NOC.
- 3. The SWP has since been transferred to this Tribunal in view of re-organization of the State of Jammu and renumbered as T.A. No.6695/2020.
- 4. Today, we heard Mr. R A Bhat, learned counsel for applicant and Mr. Sudesh Magotra, learned Deputy Advocate General.
- 5. The scope of writ petition is very limited. It was in the context in according of permission to the applicant to apply and for issuance of NOC in the year 2018. For whatever reasons, the applicant was not admitted to the course, thereby the SWP has become infructuous. It is accordingly dismissed. There shall be no order as to costs.

( Pradeep Kumar ) ( Justice L. Narasimha Reddy ) Member (A) Chairman

March 1, 2021 /dkm/sd/sunil/jyoti/